

issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914: -

- (1) S.O. 4916(E)., dated the 13th November, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fifteenth Amendment) Order, 2024.
- (2) S.O. 4995(E)., dated the 20th November, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Sixteenth Amendment) Order, 2024.

[Placed in Library. For (1) to (2), See No. L. T. 2116/18/25]

II. A copy each (in English and Hindi) of the following papers: -

- (i)(a) Annual Report and Accounts of the Small Farmers' Agri-business Consortium (SFAC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Consortium.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 2113/18/25]

- (ii)(a) Annual Report of the National Institute of Plant Health Management, (NIPHM), Hyderabad, Telangana, for the year 2023-24.
- (b) Annual Accounts of the National Institute of Plant Health Management, (NIPHM), Hyderabad, Telangana, for the year 2023-24, and the Audit Report thereon.
- (c) Review by Government on the working of the above institute.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. L. T. 2114/18/25]

Accounts (2022-23) of RPCAU, Pusa, Samastipur, Bihar and related papers

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (श्री भागीरथ चौधरी): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- (1) A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 31 of the Dr. Rajendra Prasad Central Agricultural University Act, 2016: -

- (a) Annual Accounts of the Dr. Rajendra Prasad Central Agricultural University (RPCAU), Pusa, Samastipur, Bihar, for the year 2022-23, and the Audit Report thereon.
- (b) Review by Government on the working of the above University.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 2127/18/25]

- I. Notifications of the Ministry of Railways**
- II. Report (2023-24) on the Progress made in the intake of Scheduled Castes and Scheduled Tribes against vacancies reserved for them in the Railways and related papers**
- III. Report and Accounts (2023-24) of NMPPB, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAVNEET SINGH): Sir, I lay on the Table—

- I. (i) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 725(E)., dated the 19th December, 2024, publishing the Railway Claims Tribunal (Procedure) Amendment Rules, 2024, under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987.

[Placed in Library. See No. L. T. 2055/18/25]

- (ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Railways, under Section 199 of the Railways Act, 1989:-

- (1) G.S.R. 778(E)., dated the 23rd December, 2024, publishing the Indian Railways (Open Lines) General (Second Amendment) Rules, 2024.
- (2) G.S.R. 01(E)., dated the 1st January, 2025, publishing the Indian Railways (Open Lines) General (Third Amendment) Rules, 2024.

[Placed in Library. For (1) and (2), See No. L. T. 2054/18/25]

- (iii) A copy (in English and Hindi) of the Ministry of Railways Notification No. G.S.R. 80(E)., dated the 28th January, 2025, publishing the Kolkata Metro Railway General (First Amendment) Rules, 2025, under Section 199 of the Railways Act, 1989 and under sub-section (3) of Section 22 of the Calcutta Metro Railway (Operations and Maintenance) Temporary Provisions Act, 1985.

[Placed in Library. See No. L. T. 2054/18/25]